

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

IB-49(PB)/2017

IN THE MATTER OF:

M/s Pacific Maintenance Services Pvt. Ltd. .... APPLICANT / PETITIONER  
Vs  
M/s JDS Apparest Pvt. Ltd. .... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.08.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :-


For the Corporate Debtor :- Mr. Abhishek Kumar, Advocate

ORDER

Learned Insolvency Resolution Professional is <sup>Present</sup> and represents that the initial report of the IRP has been filed. Let the report be placed before the Learned Registrar for appraisal of the contents and if any directions <sup>are</sup> sought therein let it be placed before the Hon'ble Principal Bench for necessary orders.

Post the matter before the Learned Registrar on 28<sup>th</sup> August 2017 for the said purpose.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)